NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 111 OF 2017

In the matter of:

Northbridge Consulting Pvt Ltd & Ors **Appellant**

Versus

M/s Aneesha Dutta & Anr **Respondent**

Present: Mr. Z. Ansari, Advocate for the appellant.

Mr. Santosh Paul with Mr. Sriharsh N. Bundela, Advocates for the Respondent.

ORDER

25.04.2017- Heard learned counsel for the appellant and respondent on the petition for condonation of delay. Being satisfied on ground we condone the delay of 41 days in preferring the appeal.

This is one of a frivolous appeal preferred by the appellant as is evident from the relevant portion of the impugned order which reads as under:

> *"Having heard the learned counsel for the parties we are of the view that interest of justice would be served by clubbing all the 7 petitions as the dispute in all the petitions is between the husband and wife and there is admittedly cross share holding between the respondent companies. Moreover, it would serve the interest of justice to avoid any conflict of opinion if all the petitions are heard by a Division Bench of NCLTMumbai for the aforesaid reason."*

In view of the above, while we dismiss the appeal, impose cost of Rs.20000/- on the appellant to be paid in favour of the 1st respondent, Aneesha Dutt.

(Justice S. J. Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)